

Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade  
Udyog Bhawan

**Notification No. 47/2015-2020**

**New Delhi, the 31 January, 2018**

**Subject: Notification of 'Indian Trade Classification (Harmonised System) of Export Items, 2018' [Schedule 2, Export Policy of ITC(HS), 2018] –**

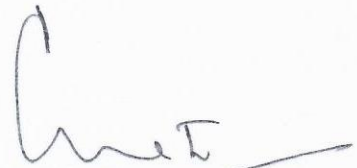
S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) (as amended from time to time) read with paragraph 2.01 of the Foreign Trade Policy (FTP) 2015-2020, the Central Government hereby notifies Schedule 2 (Export Policy) of 'Indian Trade Classification (Harmonised System) of Export Items, 2018' [Schedule 2 (Export Policy) of ITC(HS), 2018] as enclosed in the Annexure to this Notification.

2. Schedule 2 of ITC(HS), 2018 contains current export policy of items indicated alongwith policy conditions to be fulfilled, if any. The same is available on the DGFT website ([www.dgft.gov.in](http://www.dgft.gov.in)) under heading captioned 'ITC(HS), Schedule 2, Export Policy 2018'.

3. This shall come into force with immediate effect.

4. **Effect of this Notification:**

Schedule 2 (Export Policy) of ITC(HS), 2018 is notified.



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**[Issued from F. No. 01/91/ 180/09/AM18 /Export Cell]**